

(d) FRG soft loan is received @ 0.75% per annum with the repayment period of 40 years including 10 years grace period. Commitment charges are also payable to FRG @ 0.25% per annum on the undisbursed amount.

Preparation of new Voter List

539. SHRI SRIBALLAV PANIGRAHI
SHRI HARIHAR SOREN

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have started electoral revision all over the country;

(b) if so, the time by which the new voter list will be prepared;

(c) the various steps taken to expedite the electoral revision; and

(d) the steps taken against the enrolment of bogus names in the voter lists?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (c). The revision of electoral rolls in order to maintain them in an up-to-date and in as perfect a condition as possible, is a continuous process. For this purpose the Election Commission undertakes an annual revision of the rolls. In 1988, the Election Commission ordered a summary revision of the rolls in the States of Haryana, Kerala, Meghalaya, Tripura, Nagaland and the Union territory of Delhi with 1.1.1988 as the qualifying date. In the remaining States and Union territories and intensive revision with the same qualifying date was ordered.

As part of the programme of annual revision, the Election Commission would have ordered a summary revision in 1989 in

those States where intensive revision was undertaken in the previous year and similarly an intensive revision where a summary revision had been undertaken. However, keeping in mind the Constitution (Sixty-second Amendment) Bill, 1988 which seeks to produce the voting age from 21 to 18 and which has been passed by both the Houses of Parliament in December, 1988, the Election Commission has ordered a special revision in all States and Union territories. Instructions have been conveyed by the Election Commission to the Chief Electoral Officers concerned that this special revision has to be on the basis of a door to door survey and the enumerators will note only the names of those eligible citizens of 18 years or above as on 1.4.1989 whose names are not already included in the existing rolls. By this process, the Election Commission hopes to update the electoral rolls, including there in the young electors in the age group of 18 to 21. This process is expected to be completed by May—June, 1989.

(d) From time to time, the Election Commission has been issuing instructions to bring to notice that only eligible citizens of India who are ordinarily residents in a constituency should be registered in the electoral rolls for that constituency. The Commission has also drawn attention to section 31 of the Representation of the People Act, 1950 according to which making a false declaration in connection of electoral rolls is an offence punishable with imprisonment for a term which may extend to one year, or with fine, or with both.

Loans Advanced to Unemployed Graduates in Punjab

540. SHRI KAMAL CHAUDHRY: Will the Minister of FINANCE be pleased to state:

(a) the number unemployed graduates from low income group who applied for loans